

OFFICE OF THE DISTRICT & SESSIONS JUDGE: HOSHIARPUR.

No. 10497 Dated. 7/5/21

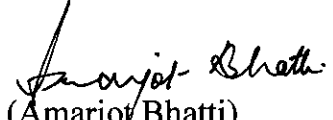
To

All the Judicial Officers  
Working in this Sessions Division.

Subject: Extension of order dated 18.04.2021.

Reference to this office order bearing endst. No. 10078 dated 30.04.2021, on the subject cited above.

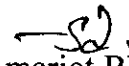
Keeping in view the surge in Covid-19 cases in Hoshiarpur District, it is ordered that the applicability of the order dated 18.04.2021 (Annexure A) , in respect of this Sessions Division, is hereby extended and made applicable to all working days falling between 16.05.2021 to 31.05.2021.

  
(Amarjot Bhatti)  
District & Sessions Judge,  
Hoshiarpur.  
7/5/21

Encls. As above

Endst. No. Dated  
Copy alongwith its enclosure forwarded to :-  
1. The Registrar General, Punjab and Haryana High Court, Chandigarh  
2. The Registrar Vigilance , Punjab and Haryana High Court, Chandigarh  
3. The Deputy Commissioner, Hoshiarpur  
4. The Senior Superintendent of Police, Hoshiarpur,  
5. The Superintendent Central Jail, Hoshiarpur  
6. The Civil Surgeon, Hoshiarpur  
7. The District Attorney, Hoshiarpur  
8. The President , Bar Association , Hoshiarpur, Mukerian, Dasuya and  
Garhshanakar

The system Officer is hereby directed to upload this order on the official website of this Sessions Division.

  
(Amarjot Bhatti)  
District & Sessions Judge,  
Hoshiarpur

Encls. As above

**OFFICE OF DISTRICT AND SESSIONS JUDGE, HOSHIARPUR**

**ORDER**

Keeping in view the prevailing situation arising due to surge in novel corona virus (COVID-19) cases in District Hoshiarpur and the directions of the Hon'ble High Court, received vide letter No. 80/RG/SPL./Misc. dated 17.04.2021, the courts of this Sessions Division will function in a restrictive manner. The courts shall take up the following category of cases from 19.04.2021 to 30.04.2021:-

1. Stay matters, urgent miscellaneous civil applications.
2. Bail applications, Sapurdari applications and urgent criminal miscellaneous applications.
3. Protection Petitions.
4. Time bound civil and criminal cases, by the orders of Hon'ble High Court and Hon'ble Supreme Court of India.
5. In case there is any urgent civil or criminal case, the concerned advocate can inform the court personally or by filing application in the court concerned and the same will be taken up on priority.

The hearing of aforesaid category of cases may be taken up through video conferencing/physical hearing, as preferred by the court concerned.

6. The other routine cases shall be taken up and adjourned to suitable dates by the courts concerned and shall be uploaded on CIS, so that, there is no inconvenience to the litigants and the advocates. It is made clear that this order will not affect the institution of fresh cases.
7. The presence of the under-trial prisoners will be marked through video conferencing. However, in case there is requirement of physical hearing of a

particular under-trial prisoner, then, the court concerned shall pass specific order in this regard.

8. The staff and the officials of the courts will remain present in their respective seats and will wear masks and maintain social distancing. They are further directed that they will not go to the seats of other colleagues unnecessarily.
9. The advocates and their clerks are also requested to maintain the norms of social distancing and to follow the guidelines issued by the health authorities, while appearing in the courts.
10. The advocates are also requested to advise the litigants to avoid coming to the courts, unless their presence is required by the court.

All the officers, staff members and advocates are requested to follow the guidelines issued by the health advisories and other standard operating procedures, issued by the Government of India and the State Government from time to time.

*Sd/-*  
(Amarjot Bhatti) /  
District and Sessions Judge  
Hoshiarpur

Date: 18.04.2021

No. 9081-19 Date 18/4/2021

Copy forwarded to:

1. The Registrar General, Punjab and Haryana High Court, Chandigarh.
2. The Registrar (Vigilance), Punjab and Haryana High Court, Chandigarh.
3. All the judicial officers of Sessions Division, Hoshiarpur.
4. The Deputy Commissioner, Hoshiarpur.
5. The Senior Superintendent of Police, Hoshiarpur.
6. The Superintendent, Central Jail, Hoshiarpur.
7. The Civil Surgeon, Hoshiarpur.
8. The District Attorney, Hoshiarpur.
9. The President, Bar Association, Hoshiarpur, Mukerian, Dasuya and Garhshankar.

The System Officer is hereby directed to upload the above said order on the official website of this Sessions Division.

*Amarjot Bhatti*  
(Amarjot Bhatti)  
District and Sessions Judge  
Hoshiarpur